

Date	Office Report	Orders
	OA. 414/98 MA. 436/98	24.2.98  Present:- Sh. H.C. Sharma I.C. counsel for the applicant.  OA has been disposed of by a D.B. of Hon'ble the chairman & Hon'ble Sh. N. Sahay, M(A), on 24.2.98.  B.D JMC COTCII

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CENTRAL ADMINISTRATIVE TRIBUNAL  
PRINCIPAL BENCH

O.A. NO. 414/1998  
M.A. NO. 434/1998

New Delhi this the 24th day of February, 1998.

HON'BLE SHRI JUSTICE K. M. AGARWAL, CHAIRMAN

HON'BLE SHRI N. SAHU, MEMBER (A)

1. Mrs. Sunita Mishra W/O Kiran Mishra,  
R/O F-105B, Opp. Bal Bhawan  
Public School,  
Laxmi Nagar,  
Delhi-110092.

2. Mrs. Radha W/O J. K. Chatrath,  
A-216, Shastri Nagar  
(Near Sarai Rohilla)  
Delhi-110052.

... Applicants

( By Shri H. C. Sharma, Advocate )

- Versus -

1. Union of India through  
General Manager,  
Northern Railway,  
Baroda House,  
New Delhi.

... Respondents

O R D E R (ORAL)

Shri Justice K. M. Agarwal :

Heard the learned counsel for the applicants.

2. The only relief claimed in this application is to direct the respondents to suspend the selection for the post of Catering Inspector till the disposal of the representation of the applicants.

3. Looking to the nature of relief claimed in this application, we are of the view that this application can be disposed of at the admission stage itself by directing the respondents to consider the

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case of, the applicants also in the selection meeting alleged to be held in the near future subject to the outcome of the representation alleged to be pending with the respondents, with a further direction to decide the representation within a period of two months from the date of receipt of a copy of this order.

4. Accordingly, this O.A. is finally disposed of by directing the respondents to consider the case of the applicants as well in the forthcoming selection meeting, subject to the outcome of the representation alleged to be pending with the respondents. The respondents are further directed to decide the representation of the applicants within a period of two months from the date of receipt of a copy of this order. If any appointment is made pending disposal of the representation by the respondents, such appointment shall also be subject to the result of the pending representation with the respondents.

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( K. M. Agarwal )  
Chairman

*N. Sahu*  
( N. Sahu )  
Member (A)

/as/